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PART III—Acts of the West Bengal Legislature.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 488-L.—30th April, 2025.—The following Act of the West Bengal Legislature, having been assented to by the Governor, is hereby published for general information:—

West Bengal Act XVIII of 2023

THE WEST BENGAL TOWN AND COUNTRY (PLANNING AND DEVELOPMENT) (AMENDMENT) ACT, 2023.

[Passed by the West Bengal Legislature.]

[Assent of the Governor was first published in the *Kolkata Gazette*, *Extraordinary*, of the 30th April, 2025.]

An Act to amend the West Bengal Town and Country (Planning and Development) Act, 1979.

Whereas it is expedient to amend the West Bengal Town and Country (Planning and Development) Act, 1979, for the purposes and in the manner hereinafter appearing;

West Ben. Act XIII of 1979.

It is hereby enacted in the Seventy-fourth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and commencement.

1. (1) This Act may be called the West Bengal Town and Country (Planning and Development) (Amendment) Act, 2023.

The West Bengal Town and Country (Planning and Development) (Amendment) Act, 2023.

(Sections 2, 3.)

(2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

Amendment of section 2 of West Ben. Act XIII of 1979.

- 2. In section 2 of the West Bengal Town and Country (Planning and Development) Act, 1979 (hereinafter referred to as the principal Act),—
 - (1) clause (2a) shall be omitted;
 - (2) clause (9) shall be omitted.

Omission of section 106B.

3. Section 106B of the principal Act shall be omitted.

By order of the Governor,

PRADIP KUMAR PANJA, Pr. Secy. to the Govt. of West Bengal, Law Department.